

THE HIGH COURT OF KERALA

A7- 127/2020

Kochi : 682 031
Dated : 22.10.2020

NOTICE

Sub:- Issuance of Digitally Signed Bail Order through email - reg.

Ref:- High Court notice of even number dated 10.06.2020.

As part of the digital initiative, it has been decided to introduce online delivery of digitally signed copies of final orders in Bail Applications to the stakeholders concerned w.e.f. 27.10.2020 (Tuesday).

With the implementation of the online facility, the copies of final orders in Bail Applications, digitally signed by the officer entrusted for the purpose, will be delivered to the stakeholders including Lower Courts concerned, counsel for the petitioner, office of the Government Pleader / Public Prosecutor, crime registered office (Police / Excise / Forest), Prisons etc. through email. Free copies of final orders in Bail Applications will not be issued in physical form, from 27.10.2020 onwards.

Digitally signed orders will be forwarded from the following email id :-

support.hck@kerala.gov.in

Certified copies of the orders will continue to be issued on filing necessary application in this regard.

(By Order)


Sephy Thomas
Registrar General

To

The Advocate-General, Ernakulam.(with C/L)
The Director General of Prosecutions & State Public Prosecutor,Ernakulam.
(with C/L)
The Additional Advocate-General, Ernakulam (2) (with C/L)
The Additional Director General of Prosecutions, Ernakulam. (with C/L)
The Director of the Kerala Judicial Academy, Athani. (He shall bring
the matter to the attention of the Chairperson, KJA).
The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association,
Ernakulam.
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Standing Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.

p.t.o.

The Registrar (Judicial), High Court.
All officers and Sections, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Deputy Registrar and Assistant Registrar in charge of Bail Application Section,
High Court
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Private Secretaries to Judges, High Court.
The Confidential Assistants to Registrars and Addl Registrar (Gen Admn), High Court.
The Bail Application Section, High Court.
The D-I Section, High Court. (for issuing instructions in this regard to Lower Courts)
✓ The IT Section, High Court (they shall publish the notice in the High Court Website.)
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice
&
The Honourable Judges**